

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00276/2021

Dated Tuesday the 23rd day of March Two Thousand Twenty One

CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. C. V. SANKAR, Member (A)

(Through Video Conferencing)

P.Durairaj,
Retd. Station Superintendent,
Pamban R.S.,
Madurai Division, Southern Railway 623521.Applicant

By Advocate M/s. Ratio Legis

Vs

1.Union of India rep by,
The General Manager,
Southern Railway,
Park Town, Chennai 3.

2.The Senior Division Personnel Officer,
Madurai Division,
Southern Railway,
Madurai 625016.Respondents

By Advocate Mr. P. Srinivasan, Sr. Standing Counsel for Railways

ORAL ORDER

(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))

The relief prayed for in this OA is as follows:

"To call for the records related to service book of the applicant and the representation dated 22.07.2019 and thereby to direct the 2nd respondent to revise the average emoluments as Rs. 76530/- instead of Rs. 74300/- and further to re-fix the pension and other retirement benefits effective from 01.07.2019 with all the attendant benefits and to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice."

2. For some technical reasons, counsel for the applicant could not be connected. Mr. P. Srinivasan, Sr. Standing Counsel for Railways appears on advance notice.
3. Perused the OA and all the documents. The relief prayed for is of a limited nature namely that of disposal of the applicant's representation dt. 22.07.2019.
4. Hence, without going into the merits of the case, this OA is disposed of with a direction to the respondents to consider the representation of the applicant dt. 22.07.2019 and pass a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage. No costs.

**(C.V.Sankar)
Member(A)**

**(S.N.Terdal)
Member(J)**

23.03.2021

SKSI